



2026:AHC:7039

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 134 of 2026

Umesh Chand Sharma

.....Petitioner(s)

Versus

The State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dadhi Bal Yadav, Radha Krishna Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri D.B. Yadav, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. Sri D.B. Yadav, learned counsel for the writ petitioner submits that though the present writ petition has been filed to revise / correct the pension of the writ petitioner, however, the order whereby the pension has been re-fixed has not been made available to the writ petitioner. He confines his prayer for furnishing of the said order.

3. Learned Standing Counsel on the other hand submits that the writ petitioner may approach Respondent no.3, who shall provide copy of the order to the writ petitioner.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to approach the Respondent no.3 along with self attested copy of the writ petition and the certified copy of the order, who shall furnish the copy of the said order to the writ petitioner within one month. Post service of the said order, it will be open for the writ petitioner to challenge the same.

January 12, 2026

N.S.Rathour

(Vikas Budhwar,J.)